

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3539**

TO BE ANSWERED ON 10<sup>th</sup> August, 2021

**LEGAL FRAMEWORK OF NEW MINISTRY**

3539. SHRI KUMBAKUDI SUDHAKARAN:  
SHRI K. MURALEEDHARAN

Will the Minister of COOPERATIONसहकारिता मंत्री be pleased to state:

- (a) The detailed legal and Constitutional justification on which the new Union Ministry has been created, given that Cooperative Societies fall under Entry 32 of the State List of the Seventh Schedule of the Constitution of India, and therefore it should fall under the purview of the State Governments;
- (b) Whether the Ministry has designed or intends to design any safeguards to ensure that the respective powers of States under Cooperative Societies Acts will not be encroached upon by the Union Ministry; and
- (c) If so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF COOPERATION  
सहकारिता मंत्री (SHRI AMIT SHAH)

(a): Ministries / Departments are reorganized / merged /created keeping in view the functional requirements of the Government and to maximize its administrative efficiency. The new Ministry of Cooperation has been created, inter alia, by transferring the existing entries related to cooperation and cooperative in the business of the erstwhile Department of Agriculture Cooperation and Farmers Welfare, along with the mandate to promote 'prosperity through cooperation'.

(b) & (c): Coordination with State Governments for development of cooperative sector in the country is an integral part of the mandate of the Ministry of Cooperation.

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